WWW.LIVELAW.IN

HIGH COURT OF MADHYA PRADESH
M.Cr.C. No.51184/2021
(Brijesh Vs. State of M.P.)
Gwalior Bench: Dated 28.10.2021

Shri Rajnish Sharma, learned counsel for the applicant.

Smt. Padamshri Agarwal, learned PL for the respondent/State.

The applicant has filed this second bail application u/S.439 Cr.P.C. for grant of bail. Applicant has been arrested on 28.06.2021, by Police Station- Sirsi, District- Guna, in connection with Crime No.70/2021, for the offence punishable under Sections 376(2)(n), 363, 342, 323 of IPC and Section 5/6 of POCSO Act.

It is the submission of the learned counsel for the applicant that false case has been registered against the applicant and he is suffering confinement since 28.06.2021 and material prosecution witnesses including prosecutrix has been examined in which she did not support the prosecution story and declared hostile. Therefore, chance of tampering with the evidence/witnesses is remote. Applicant is a young boy aged 18 years without any criminal record, therefore, a chance may be given to him for course correction to purge his misdeeds and to mend his ways and become a better citizen. Confinement amounts to pretrial

WWW.LIVELAW.IN

detention. Applicant undertakes to cooperate in the trial/investigation and would not be a source of embarrassment or harassment to the complainant party in any manner. Applicant intends to perform some community service to purge himself out of the guilt felt by the applicant and to serve national/environmental/social cause. Under these grounds, he prayed for bail.

Learned counsel for the State opposed the prayer and prayed for dismissal of the bail application.

Considering the submission of learned counsel for the parties and the fact that applicant is a young boy aged 18 years without any criminal record, therefore, a chance be given to the applicant for course correction. As per the spirit of community service echoed in the order of **Sunita Gandharva Vs. State of M.P.** reported in **2020 (3) MPLJ(Cri.)247**, without commenting on the merits of the case, the application is allowed. It is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.50,000/- (Rupees Fifty Thousand only)** with one solvent surety in the like amount to the satisfaction of trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant:-

1. The applicant will comply with all the terms and conditions

WWW.LIVELAW.IN

of the bond executed by him;

2. The applicant will cooperate in the investigation/trial, as the case may be;

3. The applicant will not indulge herself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The applicant shall not commit an offence similar to the offence of which she is accused;

5. The applicant will not seek unnecessary adjournments during the trial;

6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be; and,

एतद् द्वारा यह भी निर्देशित किया जाता है कि आवेदक **02 पौधों का फल देने वाले पेड़ अथवा नीम/पीपल)** रोपण करेगा तथा उन्हे अपने आस पडोस में पेड़ों की सुरक्षा के लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सके। आवेदक का यह कर्तव्य है कि न केवल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए। **''वृक्षारोपण के साथ, वृक्षापोषण भी आवश्यक है।''** आवेदक विशेषतः **6–8 फीट ऊूंचे पौधे/पेड़ों को लगायेगे ताकि वे शीघ्र ही पूर्ण विकसित हो सकें**। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से

WWW.LIVELAW.IN

30 दिनों के भीतर विचारण न्यायालय के समक्ष वृक्षों/पौधों के रोपण के सभी फोटो प्रस्तुत करने होगें। तत्पश्चात्, अगले तीन वर्ष तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी।

वृक्षों की प्रगति पर निगरानी रखना आवेदक का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संबंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एवं आवेदक द्वारा किये गये अनुपालन की एक संक्षप्ति रिपोर्ट विचारण न्यायालय के समक्ष प्रत्येक तीन माह में प्रस्तुत की जायेगी।

वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से वंचित कर सकती है।

आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेडों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन करना होगें।

इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति के साथ एकाकार होने के माध्यम से सामांजस्य सीापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है।

यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है।

WWW.LIVELAW.IN

''यह प्रयास केवल एक वृक्ष के रोपण का प्रश्न न होकर बल्कि एक विचार के अंकुरण का है।''

It is expected from the applicant that he shall submit photographs by downloading the mobile application (App) prepared at the instance of High Court for monitoring the plantation though satellite/Geo-tagging.

Application stands allowed and **disposed of.**

Copy of this order be sent to the trial Court concerned for compliance.

Certified copy as per rules.

(Anand Pathak)
Judge

Rashid

RASHID KHAN
2021.10.29
11:04:42 +05'30'